

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 360 of 2020**

1. Md. Sarfuddin
2. Md. Basruddin **..... Appellants**

Versus

1. The State of Jharkhand
2. Janki Turi **..... Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellants :Mr. M. K. Sinha (2), Advocate
For the State :Mr. Saket Kumar, A.P.P

03/Dated: 17.08.2020

1. Office to delete the name of Mr. Arun Kumar Pandey, and mention the name of Mr. Saket Kumar, as the counsel for the State in the cause list.

2. Learned counsel for the appellants, shall file requisites of notice, under registered cover with A/D as well as under ordinary process, within two weeks, for service upon respondent no.2.

If the notices are so filed, office to list this case on **14.09.2020.**

(AMITAV K. GUPTA, J.)